

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.192 of 2011**

**Dated : 24<sup>th</sup> July, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Limited**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant (s) :**

**Mr. Hasan Murtaza**

**Counsel for the Respondent(s):**

**Mr. Buddy A. Ranganadhan  
Ms. Richa Bharadwaja for  
for R.1**

**Mr. Sitesh Mukherjee  
Mr. Sakya Singha Choudhuri  
Ms. Mandakini Ghosh  
for R.6**

**ORDER**

The learned counsel for the Commission has finished his arguments.

The learned counsel for the Appellant seeks some time to make the Rejoinder submissions.

Mr. Sitesh Mukherjee, the learned counsel appearing for Respondent No.6 has filed his note of arguments. We will consider his arguments after the Rejoinder submissions by the Appellant.

Post the matter for rejoinder submissions on **06.08.2012 at**  
**2.30 p.m.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**